

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
[CENTRAL BOARD OF DIRECT TAXES]

NOTIFICATION

New Delhi, the 26th day of July, 2012

Income-tax

S.O. 1705 (E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (**8th Amendment**) Rules, 2012.
(2) They shall come into force from the date of its publication in the Official Gazette.

2. In the Income-tax Rules, 1962, in Appendix-II, for Form ITR-7, the following Form shall be substituted, namely:-

' Form ITR-7 has been separately attached''

[Notification No.29/2012/ F.No.142/31/2011 -TPL]

(Ashis Chandra Mohanty)
Under Secretary to the Government of India

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii) vide notification number.S.O.969(E), dated the 26th March, 1962 and last amended by Income-tax (7th Amendment) Rules, 2012 vide notification S.O. No.1453(E) dated 2/07/2012.